

ACT NO. VI OF 1896.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 27th
February, 1896.)*

An Act to amend the Indian Penal Code,

XIV of 1860. **WHEREAS** it is expedient to amend the Indian Penal Code ; It is hereby enacted as follows :—

1. (1) For the second paragraph of section 230 of the said Code the following shall be substituted, namely :—

Substitution
of new para-
graph for
paragraph 2
of section
230 of Code.

“Queen’s coin is metal stamped and issued by the authority of the Queen, or by the authority of the Government of India, or of the Government of any Presidency, or of any Government in the Queen’s dominions, in order to be used as money ; and metal which has been so stamped and issued shall continue to be the Queen’s coin for the purposes of this Chapter, notwithstanding that it may have ceased to be used as money.”

(2) To the illustrations appended to the said section the following shall be added, namely :—

“(e) The ‘Farukhabad rupee’, which was formerly used as money under the authority of the Government of India, is Queen’s coin, although it is no longer so used.”